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Open Court

**CENTRAL ADMINISTRATIVE TRIBUNAL  
ALLAHABAD BENCH  
ALLAHABAD**

**Original Application No. 705 of 2007**

Wednesday, this the 09<sup>th</sup> day of April 2008

**Hon'ble Mr. A.K. Gaur, Member (J)  
Hon'ble Mr. K.S. Menon, Member (A)**

Krishan Gopal, S/o Late Jaisukh Prasad, r/o No. 1, Circular Road,  
Allahabad (U.P.).

**Applicant**

**By Advocate Sri Pankaj Srivastava**

**Versus**

- 1 Union of India through General Manager, North-Central Railway, Allahabad.
2. The Divisional Railway Manager, North-Central Railway, Allahabad.
3. The Sr. Divisional Electrical Engineer (TRD), North Central Railway, Allahabad.
4. The Disciplinary Authority (Assistant Electrical Engineer) North Central Railway, Etawah.

**Respondents**

**By Advocate Sri P.N. Rai.**

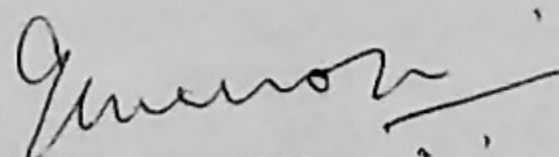
**ORDER**

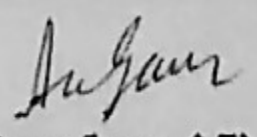
**By A.K. Gaur, Member (J)**

Heard, Counsel for the parties on the delay condonation application. The delay in filing the O.A. is condoned.

2. It is seen from the record that the applicant has already preferred an Appeal against the Order of the Disciplinary Authority and the same is pending. Having considered the arguments advanced by learned counsel for the parties, we hereby direct the Appellate Authority to consider and decide the appeal preferred by the applicant within a period of three months with a reasoned and speaking order. The O.A. stands disposed of at the admission stage.

No cost.

  
**Member (A)**

  
**Member (J)**

/M.M./